

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

Tel No.: 011-23753915/Fax No.:011-23753920

No. 230 /2010 (Suo Motu)

Dated: 16th August, 2010

PUBLIC NOTICE

Subject: Determination of Fee and Charges payable under Regulation 11 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

In exercise of powers conferred under sub-section (1) of Section 178 and Section 66 read with clause (y) of sub-section (2) of Section 178 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission has notified (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (herein after referred to as 'CERC REC Regulations').

2. Further, Regulation 11 of the CERC REC Regulations empowers the Commission to determine by Order, based on the proposal in this regard from the Central Agency, the fees and charges payable by the RE Generators for participation in the REC scheme.

3. In pursuance of the powers under Regulation 11 of REC Regulations, the Commission has proposed fee and charges payable by the RE Generators to participate in the REC Mechanism vide its order No. 230 /2010 (Suo Motu) dated 10.08.2010. The order can be downloaded from CERC website (www.cercind.gov.in).

4. Comments/suggestions/objections on the proposed fees and charges for REC scheme may be sent to the undersigned latest by 31st August, 2010. The Public Hearing on the draft order will be held on 07th September, 2010.

5. The comments /suggestions /objections received after the stipulated date in the Commission's office may not be considered while finalizing these orders.

**Sd/-
(Alok Kumar)
Secretary**